

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 06/RP/2016

IN

Petition No. 135/TT/2012

- Subject:** Review petition under Section 94(1) (f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the Order dated 18.12.2015 in Petition No. 135/TT/2012 in the matter of determination of transmission tariff of the licensed transmission business in Eastern Region for tariff block 2009-14.
- Date of Hearing:** 22.3.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Jindal Power Limited (JPL)
- Respondents:** Jindal Steel and Power Limited and 31 others
- Parties present:** Shri M.G. Ramachandran, Advocate, JPL
Ms. Shubhan Arya, Advocate, JPL
Ms. Divya Chaturvedi, Advocate, JPL

Record of Proceedings

The learned counsel for the petitioner submitted that the instant review petition is filed seeking review of the Commission's order dated 18.12.2015 in Petition No. 135/TT/2015. He submitted that there are errors apparent on the face of the record in the said order. He submitted that return on equity was disallowed by stating that the petitioner has not earmarked or infused share capital against the licensed business and entire funding has been treated as debt. He submitted that interest on loan was also disallowed on the plea that the actual loan has been repaid prior to inception of transmission business, though the interest on loan has to



be allowed on normative basis as per the 2009 Tariff Regulations. The learned counsel further submitted that the shareholders fund appearing in the combined generation and transmission business needs to be apportioned after segregation and the same has been submitted.

2. The Commission admitted the petition and directed to issue notice to the respondents, who may file their reply by 15.4.2016 and the petitioner to file its rejoinder, if any, with a copy to the respondents on affidavit by 25.4.2016. The Commission further directed to list the matter on 28.4.2016 for arguments.

3. The Commission also directed the petitioner and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the order.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

